

**Government of Jammu and Kashmir  
Home Department**

**NOTIFICATION**

Jammu, the 22nd March, 2019

S.R.O. 222— Whereas, the Jammu and Kashmir Liberation Front (Mohd. Yasin Malik Faction) (hereinafter referred to as the JKLF-Y) has been declared to be an unlawful association vide notification number.1403 (E) dated 22<sup>nd</sup> March, 2019, issued by the Ministry of Home Affairs, Government of India, New Delhi, under sub-sections (1) and (3) of section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967), which has become effective from the 22<sup>nd</sup> March, 2019 by virtue of the said notification; and

Whereas, the Central Government in exercise of the powers conferred by section 42 of the aforesaid Act, has vide notification number.S.O.1404(E) dated 22<sup>nd</sup> March, 2019, issued by the Ministry of Home Affairs, Government of India, New Delhi, directed that all the powers which are exercisable by it in relation to the above said unlawful association under Section 7 and 8 of the said Act shall be exercised also by the State Government; and

Whereas, the Central Government, vide order dated 22<sup>nd</sup> March, 2019, conveyed its approval that the State Government may, by order, in writing, direct that any power which has been directed to be exercised by it, shall, in such circumstances and under such conditions, as may be specified in the direction, be exercised by the Inspector General of Police, the District Magistrates or the Deputy Commissioners of Districts under the State Government.

Now, therefore, the Government of Jammu and Kashmir, in exercise of the powers conferred by section 42 of Unlawful Activities (Prevention) Act, 1967 (37 of 1967) read with order No.14017/14/2019-NI-III dated 22<sup>nd</sup> March, 2019 issued by Government of India, Ministry of Home Affairs, hereby directs that all powers which are exercisable by the State Government under the aforesaid notification number S.O.1404(E) dated 22<sup>nd</sup> March, 2019, shall be exercised by the Inspector General of Police Zones and the District Magistrates within their respective Territorial Jurisdictions.

By order of the Government of Jammu and Kashmir.

Sd/-

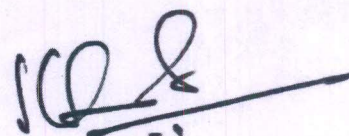
Principal Secretary to Government  
Home Department.

Dated: 22 -03-2019

No. Home/180-2001/ISA

Copy to the:-

1. Joint Secretary, Government of India, MHA, New Delhi.
2. Director General of Police, J&K, Jammu.
3. Secretary to Government, Department of Law, Justice & PA.
4. Divisional Commissioners: Jammu / Kashmir / Ladakh.
5. ADGP, CID J&K, Jammu.
6. Inspector General of Police, Jammu / Kashmir Zones.
7. All District Magistrates.



Addl. Secretary to Government,  
Home Department.